

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH**

(Video Conference)

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.07.2024 AT 03:30 P.M.**

| TC/CP. Nos. | CA/IA No. | Section/ Rule | Name of Parties |
|---------------------|-----------|------------------|---|
| CP/180/241/AMR/2019 | | 241 | Kandimalla Gowri Raju Rajeswari & another Vs Green Thumb Agro Pvt Ltd & 8 others |

ORDER

Mr. Pranav Gopalkrishnan, Ld. Counsel for the Petitioners and Mr. P. Ramesh Babu for R1, Mr. G. P Yashvardhan along with Ms. Khushi Singh for R7 & R8, Ld. Counsels for the Respondent present.

2. Ld. Counsel for the Petitioner submits that the settlement talks have sufficiently progressed, however, the final settlement could be arrived at, as the Petitioner fell sick during the last week. Therefore, citing the health condition of the Petitioner, Ld. Counsel for the Petitioner prayed for six weeks' adjournment.

3. This Tribunal at the request of the parties, had given two months' time, enabling an amicable settlement, as the subject dispute being among family members, i.e. parents on one side and son on other side. Therefore, while appreciating the efforts made by Ld. Counsels for both sides to bring a settlement between the parties, considering time given already, besides the CP being of the year of 2019, the following orders passed.

4. Parties can arrive at settlement within 3 weeks from today and report the same. If not, written submissions of the both sides be filed within a week thereafter. For reporting settlement or for filing written submissions, list the matter on 02.08.2024.



MEMBER JUDICIAL